

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 403/TT/2020

Date: 16.11.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for the assets of “Transmission System associated with Mundra Ultra Mega Power Project (UMPP)” (a) Covered in order dated 1.12.2014 in Petition No. 72/TT/2012; (b) Covered in order dated 15.10.2015 in Petition No. 296/TT/2013; (c) Covered in order dated 31.12.2015 in Petition No. 101/TT/2014; and (d) Covered in order dated 15.3.2016 in Petition No. 57/TT/2013.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 2.12.2020:-

2014-19 period

- a) Provide reconciliation between the capital cost as on 1.4.2014 claimed in the instant petition and capital cost as on 1.4.2014 approved *vide* order dated 26.5.2016 in Petition No. 20/TT/2015, order dated 2.12.2019 in Petition No. 194/TT/2018, order dated 29.4.2016 in Petition No. 185/TT/2014 for Combined Asset-A, Combined Asset-B, Asset-D1, Asset-D2, Asset-D3. Asset-D4, Asset-D5, Asset-D6 respectively.
- b) Documentary evidence for the FERV gain/loss claimed for Asset C1, Asset C2 and Asset C3. Confirm, if the adjustments have been incorporated for computation of AFC claim made in the instant petition. Provide detailed workings for the adjustments made, if any.

- c) Proof of payment/documentary evidence for payment of crop compensation claimed of ₹0.10 lakh for Asset-A2, ₹4.15 lakh for Asset-A3 and ₹1.19 lakh for Asset-A9.
- d) Documentary evidence containing apportioned approved cost of each individual asset included in the Combined Asset-A of the instant petition.
- e) Statement of IDC discharge with details of discharge upto Scheduled COD(SCOD), from SCOD to COD, and beyond COD for Combined Asset-A of the instant petition.
- f) Statement of IEDC discharge with details of discharge upto Scheduled COD(SCOD), from SCOD to COD, and beyond COD for Combined Asset-A of the instant petition.
- g) Statement of Initial Spares' discharge for all assets.
- h) Undertaking on affidavit giving details of actual equity infused for ACE during 2014-19 for the subject transmission assets.

2019-24 period

- i) Details and documentary evidence of the proposed crop compensation payments envisaged for the 2019-24 period.
- j) Confirmation whether any further ACE expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond claimed.

Forms

- k) Form-5 for all the assets
 - l) Form-13 for all assets.
2. Confirm that the instant assets are currently in use and information in respect of decapitalization, if any.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)